

ITEM NO.2

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.NO.44/2013 in Writ Petition (Civil)

No.113/1996

OKHLA ENCLAVE JOINT ACTION COMMITTEE

Petitioner(s)

VERSUS

U O I &amp; ORS

Respondent(s)

(For directions and office report)

WITH I.A. No.9 in W.P.(C) No.792/1996 (For directions)

I.A. Nos.8-9, Crl.M.P. No...../2010 in I.A. No.8, I.A. Nos.10, 13-24, I.A. Nos.1-167 and I.A. No.1 in I.A. No.58 in I.A. Nos.8 & 9 in W.P.(C) No.876/1996 (With appln.(s) for permission and appln.(s) for impleadment and directions and clarification and office report)

W.P.(C) No. 1037/2014  
(With appln.(s) for stay)

I.A. No.1/2015 in W.P.(C) No.2/2015  
(With appln.(s) for stay and Office Report)

I.A. No.2/2015 in W.P.(C) No.3/2015  
(With appln.(s) for stay and Office Report)

I.A. No.1/2015 in W.P.(C) No.6/2015  
(With appln.(s) for stay and Office Report)

W.P.(C) No. 27/2015  
(With appln.(s) for stay and Office Report)

I.A. Nos.1-4 in W.P.(C) No.1064/2014 (With appln.(s) for stay and appln.(s) for exemption from filing O.T. and appln.(s) for permission to file additional affidavit and Office Report)

I.A. Nos.11-12/2007 in W.P.(C) No.477/1996  
(With appln.(s) for directions and Office Report)

W.P.(C) No.122/2015  
(With appln.(s) for stay and Office Report)

Signature Not Verified

Digitally signed by  
Sanjay Kumar  
Date: 2015.04.16

Date : 15/04/2015 These matters were called on for hearing today.

14:17:42 IST

Reason:

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE AMITAVA ROY

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Counsel for the parties

Ms. Minakshi Vij, Adv.  
Dr. Monika Gusain, Adv.  
Mr. Azim H. Laskar, Adv.  
Mr. Abhijit Sengupta, Adv.  
Mr. Arun K. Sinha, Adv.  
Mr. Kishan Datta, Adv.  
Mr. P. Narasimhan, Adv.  
Mr. Prem Malhotra, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. Ranbir Singh Yadav, Adv.  
Mr. T. V. George, Adv.  
Mr. V. Sivasubramanian, Adv.

Mrs. Vanita Bhargava, Adv.  
Mr. Ajay Bhargava, Adv.  
Mr. Nitin Mishra, Adv.  
For M/S. Khaitan & Co.

Mr. Rahul Malhotra, Adv.  
Mr. Jay Kishor Singh, Adv.

Mr. P. Narasimhan, Adv.

Mr. H. K. Puri, Adv.

Mr. Prem Malhotra, Adv.

Mr. Raju Ramachandran, Sr. Adv.

Md. Shahid Anwar, Adv.

Mr. Amit Pawan, Adv.

Mr. P.K. Dey, Adv.  
Ms. Gunwant Dara, Adv.  
Mr. D. S. Mahra, Adv.

3

Mr. E. C. Vidya Sagar, Adv.

Mr. G. Ramakrishna Prasad, Adv.

Mr. P. Narasimhan, Adv.

Mr. P. N. Puri, Adv.

Mr. Ranbir Singh Yadav, Adv.

Mr. S. Rajappa, Adv.

Mr. Sudarshan Rajan, Adv.  
Mr. K.B. Soonder Rajan, Adv.  
Ms. Shriya Raj Chauhan, Adv.

Mr. P.K. Dey, Adv.  
Mr. T.A. Khan, Adv.  
Mr. M. Khairati, Adv.

Ms. Sumita Hazarika, Adv.

Petitioner-In-Person

Dr. S. K. Verma, Adv.

Mr. Arun K. Sinha, Adv.

Mr. Bimal Roy Jad, Adv.

Mr. Dinesh Chandra Pandey, Adv.

Mr. K. B. Sounder Rajan, Adv.

Mr. M. C. Dhingra, Adv.

Mr. Munawwar Naseem, Adv.

Mr. Piyush Sharma, Adv.

Mr. P. Parmeswaran, Adv.

Mr. Rajesh Kumar, Adv.

Mr. Shailendra Bhardwaj, Adv.

Mr. Shekhar Kumar, Adv.

Mr. S. K. Verma, Adv.

Mrs. Rani Chhabra, Adv.

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Mr. Subhash Sharma, Adv.

Mr. K.N. Madhusoodhanan, Adv.

Mr. T. G. Narayanan Nair, Adv.

Mr. Vinodh Kanna B., Adv.

Mr. V. Sivasubramanian, Adv.

Mr. Vikrant Yadav, Adv.

Mr. M.C. Dhingra, Adv.

Mr. Yash Pal Dhingra, Adv.

Mr. Brijendra Singh, Adv.

Ms. Jaspreet Gogia, Adv.

Mr. Annwasha Deb, Adv.

For Ms. Jyotika Kalra, Adv.

M/S. Khaitan & Co.

Mr. Mohit Chaudhary, Adv.

Ms. Vaishali Mittal, Adv.

Ms. Puja Sharma, adv.

Ms. Sadhana Sandhu, Adv.

Mr. Nitin Bhardwaj, Adv.

Mr. D.K. Sharma, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. N.K. Verma, Adv.

Mr. Shivom Verma, Adv.  
Mr. Rama Shankar, Adv.

Mr. Brigendra Singh, Adv.  
Mr. Anoop Kumar Srivastava, Adv.

Mr. Mohit D. Ram, Adv.

Ms. Susmita Lal, Adv.

Mr. Nikhil Jain, Adv.  
Mr. Gagan Deep Sharma, Adv.  
Ms. Preeti Singh, Adv.

Mr. Amarjit Singh Bedi, Adv.

Ms. Priyanjali Singh, Adv.  
Mr. Rahul Rathore, Adv.

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Mr. Naresh Kumar, Adv.

Ms. Simita Maan, Adv.  
Mr. B.S. Maan, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
For Mr. M.A. Chinnasamy, Adv.

Mr. Ansar Ahmad Chaudhary, Adv.

Mr. Alok Sangwan, AAG.  
Mr. Gautam Sharma, Adv.

Mrs. Kawaljit Kochar, Adv.  
Ms. Kusum Chaudhary, Adv.

Mr. Sanjeev Agarwal, Adv.

Ms. Anitha Shenoy, Adv.

Mr. Merusagar Samantaray, Adv.

Mr. Sarvam Ritam Khare, Adv.

Mr. Santosh Kumar, Adv.  
Mr. Rajiv Ranjan Mishra, Adv.  
Mr. V. Sushant Gupta, Adv.  
Mr. Mushtaq Ahmad, Adv.

Mr. P. Narasimhan, Adv.  
Mr. S.K. Ray, Adv.

Mr. H. K. Puri, Adv.

Mr. Kishan Datta, Adv.

Mr. Subramonium Prasad, Adv.

Mr. Kamal Mohan Gupta, Adv.

Mr. Anjani Kumar Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In compliance of this Court's order dated 10.02.2015, a final  
and factual report has been submitted by Ms. Anitha Shenoy, learned

Co-Amicus Curiae in consultation with Mr. Raju Ramachandran,  
learned Amicus Curiae, on 10.04.2015.

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Learned counsel appearing for the persons concerned request  
for supply of copy of that report.

Ms. Anitha Shenoy, learned Co-Amicus Curiae, submits that if  
the e-mail addresses are provided, soft copy of the said report  
shall be forwarded to those e-mail addresses of the learned counsel  
appearing for the parties. So far as other persons who could not be  
able to supply their respective e-mail addresses, they may take  
copy of the said report from other counsel.

The report shall be forwarded to the e-mail addresses of the  
learned counsel appearing for the parties within 24 hours from the  
time when the e-mail addresses are provided.

List the matters after four weeks on any non-miscellaneous  
day.

In the meantime, if any person has any objections to the said  
report, he may file his respective affidavits.

(Sanjay Kumar-II)  
Court Master

(Indu Pokhriyal)  
Court Master